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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PRINCIPAL BENCH: NEW DELHI**

**CP NO.955/2011**  
**OA NO.1020/2004**

NEW DELHI THIS THE 22<sup>ST</sup> DAY OF MARCH, 2012

**HON'BLE MR. GEORGE PARACKEN, MEMBER (J)**  
**HON'BLE MR. SUDHIR KUMAR, MEMBER (A)**

Bal Kishan,  
S/o Shri Gyani Ram,  
R/o Village Begampur Khatola,  
P.O. Khandasa, Distt. Gurgaon. ....Applicant

(By Advocate: Shri Sarvesh Bisaria)

**VERSUS**

1. Shri Shashi Kant Sharma  
Secretary  
Ministry of Defence,  
South Block, New Delhi.
2. Shri Santosh Das Gupta,  
Director (P.C.)  
Air Head Quarters,  
Vayu Bhawan, New Delhi.
3. Shri H.S. Kamal  
Commanding Officer  
54, ASP, Air Force Station,  
Gurgaon, Haryana. ....Respondents

(By Advocate: Shri Tanveer Ahmed Ansari)

**ORDER (ORAL)**

**MR. GEORGE PARACKEN, MEMBER (J):**

This Contempt Petition has been filed for the alleged non-implementation of the order of this Tribunal dated 09.11.2004 in OA No.1020/2004. The operative part of the same is as under:

"Having regard to the reasons stated and discussion made above, this OA is partly allowed directing the respondents to engage the applicant immediately as AML and consider him for according temporary status as if he had worked for the requisite 165 days under the said Scheme. Respondents are further directed to consider applicant's case for regularization in service and to regularize his service in case applicant is found to have

worked for 650 days in consecutive 4 years in terms of the said Scheme. While applicant should be accorded temporary status within a period of one month from the date of communication of these orders, respondents shall also consider his case for regularization of service within another two months period.

OA is partly allowed as above. No costs."

2. Respondents have filed affidavit in compliance of the same stating that the applicant has been re-engaged on 24.01.2012, as directed. The compliance affidavit is placed at Annexure R-2.
3. In view of the above position, this CP is closed as agreed to by the counsel for the parties. However, liberty is granted to the applicant to challenge the aforesaid letter dated 24.01.2012 in accordance with the rules.

Notice is discharged.



**(Sudhir Kumar)**  
**Member (A)**



**(George Paracken)**  
**Member (J)**

/jk/